

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4043

ANSWERED ON:20.03.2015

DICGC

Somaiya Dr. Kirit

**Will the Minister of FINANCE be pleased to state:**

- (a) the provisions for protection of small depositors in cooperative credit banks /societies;
- (b) whether the Deposit Insurance and Credit Guarantee Corporation (DICGC) takes care of deposit upto Rs.1 lakh;
- (c) if so, the details thereof along with the insurance, premium collected and compensation paid by DICGC during the last three years;
- (d) whether the Government/RBI is considering to increase the insurance guarantee amount from Rs. 1 lakh; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a): All eligible cooperative banks as defined in the Section 2 (gg) of the Deposit Insurance and Credit Guarantee Corporation Act, 1961 (DICGC Act) are covered under the Deposit Insurance Scheme. At present, all cooperative banks in all states and union territories (UTs) are covered under the Scheme. UTs of Lakshadweep and Dadra & Nagar Haveli do not have any Cooperative Bank. Cooperative Societies, not being banks, are not covered under deposit insurance.

(b): Section 16 (1) of the DICGC Act, the current Insurance cover available per depositor per bank in the same right and capacity is Rs. 1 lakh.

(c):The details of insurance premium collected and payments by the Deposit Insurance and Credit Guarantee Corporation (DICGC) towards claim settlement, in respect of Co-operative banks, during the last three years are as under:

Receipt of Premium and Settlement of Claims - Co-operative Banks

(Amount in Rs. Million)

Year	Receipt of Premium	Claims Settled
2014-15 (April -December)	4,006	2,692
2013-14	5,103	1,031
2012-13	4,163	1,998
2011-12	3,807	2,873

(d) & (e): At present, there is no proposal to increase the existing deposit insurance cover of Rs.1 lakh.